

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMiscellaneous Application No. 1028/2025 in SLP(Crl) No. 2122/2025

JAILAL RAJBHAR

APPLICANT

VERSUS

THE STATE OF UTTAR PRADESH

NON-APPLICANT

FOR ADMISSION AND IA No. 66712/2025 - RESTORATION

Date : 23-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Applicant

Mr. Pradeep Kumar Yadav, Adv.
Ms. Anjale Kumari, Adv.
Mr. Deepak Yadav, Adv.
Ms. Swapnil Singh, Adv.
Mr. Taiyyab Khan Salmani, Adv.
Mr. Bharat Chaudhary, Adv.
Mr. Sanjeev Malhotra, AOR

For Non-applicant

Ms. Tulika Mukherjee, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Accepting the reasons set out in the miscellaneous application explaining the absence of the learned counsel, the order dated 17.02.2025 passed by this Court, dismissing the special leave petition for non-prosecution, stands recalled.

The special leave petition is restored to its original number, that is, SLP(Crl.) No. 2122/2025.

The miscellaneous application is, accordingly, allowed.

SLP (Crl.) No. 2122/2025.

Issue notice, returnable on 15.10.2025.

Ms. Tulika Mukherjee, learned counsel, who is present in Court on advance notice/caveat, waives service and accepts notice on behalf of the State of Uttar Pradesh. Hence, notice need not be served.

Counter affidavit/reply, if any, shall be filed before the next date of hearing.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)